Stringent Laws to control food adulteration

1464. SHRI PARVEZ HASHMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the ghost of food adulteration especially of milk, milk products, edible oil, ghee and spices etc. is too powerful to be control by the existing laws for the prevention of adulteration;
- (b) if so, whether Government contemplates introducing more effective laws in addition to the existing laws to compel the adulterators to think many times before doing this type of inhuman activity; and
 - (c) the details of action taken against the adulterators during last year?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) No.

(b) and (c) A new comprehensive legislation which consolidates the laws relating to food was enacted by the Parliament. The new Act namely "Food Safety and Standards Act. 2006" aims to establish Food Safety and Standards Authority of India for laying down science based standards for food articles and to regulate their manufacture, storage, sale and import to ensure availability of safe and wholesome food for human consumption. The Rules and Regulations under the new Act have been enforced w.e.f 05.08.2011.

Information relating to the samples examined and number of prosecutions launched during 2008-2010 is given in Statement.

Statement

Details of the sample examined and the number of prosecutions launched

Year	No. of Samples Examined	No. of Samples found adulterated /misbranded	Percentage of adulteration	No. of Prosecution launched#	No. of Convictions#	No. of cases or acquitted or discharged#
2008*	9 447 0	8304	8.79	6506	1034	1217
2009**	113969	12692	11.14	11061	1942	1534
2010	117061	14806	12.65	9258	1897	1 <i>7</i> 97

Indication: *Does not include the information from Lakshadweep and Rajasthan

Family Welfare Schemes in Assam

1465. SHRIMATI NAZNIN FARUQUE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the amount allocated during the last three years to Assam by the Central Government to implement family welfare schemes;

^{**}Does not include the information from Lakshadweep and Manipur

[#] Include cases carried from previous years

- (b) whether the State Government of Assam has confirmed the utilization of this amount;
 - (c) if not, the reasons therefor;

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- (d) whether any case has come to light regarding misuse of this amount; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) to (c) A statement showing the scheme-wise amount of allocation, release and the utilization Certificates received under Family Welfare Schemes during the last three Financial Years 2008-09, 2009-10 and 2010-11 in respect of Assam State is given in Statement. (See below)

(d) and (e) No case of misuse of the funds has come to the notice of this Ministry.

Statement

The Allocation, Release and Utilization Certificates received under Family Welfare Schemes in respect of

Assam for the F.Ys. 2008-09 to 2010-11

(Rs. in crore)

S1.1	No. Programme	2008-09			2009-10			2010-11		
		Allocation	Release	Utilization Certificates Received	Allocation	Release	Utilization Certificates Received	Allocation	Release	Utilization Certificates Received
1.	RCH-II	230.33	230.33	230.33	314.78	314.65	200.94	295.64	148.00	UCs Not Received*
2.	Additionalities under NRHM	231.87	237.12	237.12	363.92	363.92	363.92	398.23	398.23	398.23
3.	Routine Immunization	10.00	11.07	11.07	23.84	12.85	12.23	13.64	13.64	12.61 (combined
4.	Pulse Polio Immunization	19.29	19.29	19.91	26.21	10.67	10.67	10.67	8.93	UCs for RI and PPI)
5.	Infrastructure Maintenance	85.83	54.08	64.23	93.65	64.28	82.97	107.91	96.07	103.06
	Grand Total	577.32	551.89	562.89	822.40	766.37	670.73	826.09	664.09	513.90

Note: The above Releases relate to Central Govt. Grants and do not include state share contribution.

^{*}The audited UCs for 2010-11 shall be submitted along with the Statutory Auditor's Report on the accounts of 2011-12. The State has reported utilization of Rs. 172.94 crore pertaining to 2010-11 through a provsional UC up to 30th November, 2011, which is unaudited.